

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/7251/2020

This the 16th day of September 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Dr. Ishtiyaq Abdullah aged 36 years son of Mohd. Abdullah Mir resident of Pushzoo, Nowgam, Anantnag.
2. Dr. Asim Rather aged 36 years son of Dr. Abdul Majid Rather, resident of 112-Qayoom Colony, Rawalpora, Srinagar.

.....Applicants

(Advocate:- Mr.M.Y.Bhat)

Versus

1. State of Jammu & Kashmir & Others.

.....Respondents

(Advocate: Mr.Sudesh Magotra, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned counsel for the applicants submits that the T.A. has become infructuous and the same may be dismissed as such.

2. Accordingly, the T.A. is dismissed as having become infructuous.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

/kdr/